

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO.671 OF 2007

KUSUM KOTNALA

Petitioner(s)

VERSUS

ANIL KOTNALA

Respondent(s)

O R D E R

This is a wife's transfer petition. We are not concerned with the merits of the case. The petitioner is employed in Delhi. In the circumstances, we pass the following order :

Marriage Suit No.403 of 2006 titled as *Anil Kotnala Vs.Kusum Kotnala*, pending before the Family Court, Dehradun under Section 13(a) of the Hindu Marriage Act, is directed to be transferred to the District Judge, Tis Hazari, Delhi, who is requested, in turn, to assign the matter to the concerned Court.

The transfer petition is disposed of accordingly.

**.....J.
(S.H. KAPADIA)**

**.....J.
(B.SUDERSHAN REDDY)**

**NEW DELHI;
22ND AUGUST, 2008.**